

Copy of G.O.Ms.No.1, dated 05.01.2000 of Animal Husbandry and Fisheries Department.

ABSTRACT

Fisheries – The Tamil Nadu Marine Fishing Regulation Rules, 1983 – Amendments – Notification – Issued.

Read :

1. G.O.Ms.No.993, Forest and Fisheries Department, dated 17.08.83.
2. From the Commissioner of fisheries, Lr. No. 6405/95, dated 18.03.96 and 15.11.96.

ORDER :

The appended Notification will be published in the next issue of the Tamil Nadu Government Gazette.

2. The Director of Stationary and Printing is requested to send 50 copies of the Notification to the Government for reference.

3. The Director (Translation), Tamil Development and Culture Department is requested to furnish the Tamil translation of the Notification to the Director of Stationary and Printing for publication of the Tamil version in the District Gazette.

Sd/-
SECRETARY TO GOVERNMENT.

APPENDIX

NOTIFICATION

In exercise of the powers conferred by sub-section (1) and (2) of section 26 of the Tamil Nadu Marine Fishing Regulation Act 1983 (Tamil Nadu Act 8 of 1983) the Governor of Tamil Nadu hereby makes the following amendments to the Tamil Nadu Marine Fishing Regulation Rules, 1983:-

AMENDMENTS

In the said Rules –

1. In rule 3, for sub-rule (1), the following sub rule shall be substituted, namely:-
Every application for registration of a fishing vessel under section 10 shall be made by the owner thereof to the authorized officer in Form I. It shall be accompanied by a registration fee as specified below namely:

THE TABLE

Name of the Vessels (1)	Amount (2)
a) Mechanised fishing vessel	- Rs. 250/-
b) Country craft including vallam or canoe	- Rs. 25/-
c) Catamaran	- Rs. 10/-

2. in rule 4, (a) for sub-rule (1), the following sub-rule shall be substituted, namely :-
Every application for the grant of a license shall be in Form-III and shall be accompanied by a license fee as specified below namely:

Name of the Vessels (1)	Amount (2)
a) Mechanised fishing vessel	- Rs.250/-
b) Country craft including vallam or canoe	- Rs.25/-
c) Catamaran	- Rs.10/-

b) after sub-rule (5), the following sub-rule shall be added, namely;-

(6) A licence granted under the Act shall be valid for a period of three years from the date of issue of the licence.

3. after rule 4; the following rules shall be inserted, namely:-

“4-A Each fishing vessel shall be brought for physical verification of authorised officer once in three years according to the convenience of the owner at the time of renewal of the licence.

“4-B, a) No licence shall be granted or renewed in respect of any mechanised fishing vessel, unless such vessel is covered by a policy of insurance against all marine risks. Besides the above policy, the life of every crew member of such vessel shall be insured by the owner with an agency approved by the State Government.

(b) Every registered fishing vessel shall have life saving appliances and fire fighting appliances as specified below: -

- (i) There shall be approved life jackets onboard (approved by Mercantile Marine Department) so that one adult life jacket is available for every person onboard;
- (ii) Two lifebuoys to be kept hung one on each side of the vessel. Of the two, one shall have a life line attached to a self igniting light;
- (iii) Foam type fire extinguisher in the engine room;
- (iv) Two bucket with sand
- (v) One aneroid barometer;
- (vi) VHF communication equipment for two way communication shall be provided in every vessel that stays at sea for more than 48 hours, and in every vessel that travels a distance more than 50 nautical miles from the base of operations;

- (vii) The top of the wheel house/ canopy shall be painted with orange on which the registration number of the vessel shall be written in black
- (viii) A piece of orange coloured canvass with either black square or circle for identification from air;
- (ix) Suitable flares for use at the times of distress.
- (x) Every registered fishing vessel shall have a log book to be maintained by the Master/ Driver
- (xi) There shall be an emergency 'SAIL' in all mechanised fishing vessels; and
- (xii) one number of two band battery operated transistor.

4. In rule 6, (a) for item (ii), the following item shall be substituted, namely;-

- (ii) (a) No gill net having a stretched mesh size of less than 25 mm from knot to knot shall be used.
- (b) No shrimp trawl net having a stretched mesh size less than 37 mm at the cod end shall be used.
- (c) No fish trawl nets having a stretched mesh size less than 75 mm at the wings and 40 mm at cod end shall be used.

(b) for item (iv) the following item shall be substituted, namely :-

(iv) Close season for fishing in a specified area shall be notified from time to time by the Government.

(c) item (vi) shall be omitted

(d) after item xii, the following item shall be added, namely :-

(xiii) for resolution of disputes, a District Level Peace Committee shall be constituted with the following members under the Chairmanship of District Collector concerned.

- (1) Concerned Sub-Collector/ Revenue Divisional Officer having jurisdiction, over such coastal area.
- (2) Concerned Deputy Superintendent of Police.
- (3) Adjudicating officer i.e., Joint Director of Fisheries/ Deputy Director of Fisheries.
- (4) Regional Assistant Director of Fisheries.
- (5) Two Office bearers of the District Association of Fishermen operating non-mechanised and country craft of the District as may be nominated by the District Collector.
- (6) Two Office bearers of the District Association of Fishermen operating mechanised boats of the District as may be nominated by the District Collector.
- (7) Authorised officer concerned (Member Secretary)
- (8) Any other special invitees as desired by the District Collector
- (9) Two Fisheries Advisory Committee Members as may be nominated by the District Collector

MOHAN VERGHESE CHUNKATH
SECRETARY TO GOVERNMENT